

SLP(Crl.)No. 162 OF 2002

ITEM No.54

Court No. 0

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 162/2002

(From the judgement and order dated 16/07/1998 in CRLA 115/98
of The HIGH COURT OF GUJARAT AT AHMEDABAD)

KANAKSHINH RAISINH RAV (RAJPUT)

Petitioner (s)

VERSUS

STATE OF GUJARAT

Respondent (s)

Date : 18/03/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner (s)

Mr. Ranjan Mukherjee, Adv.

For Respondent (s)

Ms. Hemantika Wahi, Adv.
Ms. Anu Sawhney, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.
.SP2

Let this matter appear two weeks hence.

.SP1

(K.K. Chawla)
Court Master

(D.D. Jindal)
Assistant Registrar